

- (b) if so, the details thereof;
- (c) whether it is also a fact that Ministry of Finance has expressed its objections; and
- (d) if so, the reasons there for?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRIMATI D. PURANDESWARI): (a) No, Sir.

(b) to (d) Do not arise.

Infrastructure in colleges

2957. DR. JANARDHAN WAGHMARE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware of the observation of Supreme Court that 99 per cent Government and private colleges in the country have no Infrastructure as required under the statute, and that they are just like shops fleecing money from the students; and

(b) if so, the action taken or proposed to be taken against such colleges which are duping and exploiting the students?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(SHRIMATI D. PURANDESWARI): (a) and (b) While some news reports to this effect have come to notice, according to the University Grants Commission (UGC), there is no information with the Commission regarding such observation of the Hon'ble Supreme Court of India. Colleges are established by State Govt./Trust/Registered Societies and Private Managements and affiliation is granted by the concerned University under the Act governing it. Colleges who fulfill the minimum criteria are included under Section 2 (f) & 12 B of the UGC Act, 1956. The UGC has also issued Regulations namely UGC (Affixation of Colleges by Universities) Regulation, 2009 for ensuring minimum infrastructure in colleges.

As part of the reform measures initiated by the Government, legislative proposals, namely, "The Prohibition of unfair practices in technical educational institutions, medical educational institutions and Universities Bill, 2010" and "The National Accreditation Regulatory Authority for

Higher Educational Institutions Bill, 2010" have been introduced in Lok Sabha on 3rd May, 2010 and these Bills have been referred to the Department related Parliament Standing Committee.

Recommendations of R.K. Raghavan Committee to curb ragging

2958. DR. JANARDHAN WAGHMARE: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government is aware of the fact that incidents of ragging are on the rise;
- (b) whether Government is aware that under the directive of the Supreme Court a Committee headed by Dr. R.K. Raghavan was appointed to suggest means of its prevention; and
- (c) if so, the recommendations and suggestions made by the Committee and how far they have been effective in curbing the menace of ragging?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) As no information on incidents of ragging was being maintained centrally prior to the launch of the National Anti-Ragging Helpline on 20th June, 2009 under the "UGC regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009", it is not possible to confirm any trend of a rise in the number of incidents.

(b) and (c) Yes, Sir. The Government has issued directions to regulatory bodies to implement major recommendations made by Committee headed by Dr. R. K. Raghavan to look into the issue of ragging and suggest means of prevention in educational institutions. The Government has also requested the Chief Secretaries and Directors General of Police of all State Governments/Union Territories to comply with the directions of the Hon. Supreme Court of India.

The University Grants Commission has notified, on 17 June, 2009, its regulation namely "The UGC Regulations on Curbing the Menace of Ragging in Higher Educational Institutions, 2009". These regulations are comprehensive and provide for a number of punitive and prohibitive measures, including stopping of grants by UGC and also withdrawal of affiliation/recognition or other privileges